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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

C.P. No.140 of 1995 in
O.A. No.3033 of 1991.

Dated New Delhi, this 25th day of July, 1995.

Hon'ble Shri A. V. Haridasan, Vice Chairman (J)
Hon'ble Shri K. Muthukumar, Member (A)

Shri Surender Verma
S/o Shri H. P. Saxena
R/o A-7, Vishal Colony
Nangloi
DELHI-41. ... Applicant

By Advocate: Shri R. K. Shukla, Proxy counsel for
Shri A. K. Bhardwaj.
Applicant present in person.

versus

1. Shri P. P. Chauhan
Chief Secretary
5-Sham Nath Marg
DELHI-54.
2. Shri H. A. Aarfi
Director, Social Welfare
Delhi Administration
Old III Building
Curzon Road
NEW DELHI-1. ... Respondents
3. Shri V. W. Ambedkar
Director (Agriculture)
Government of Uttar Pradesh
Lucknow
UTTAR PRADESH. ... Respondents

By Advocate: None.

Shri R. C. Bhandari, O.S.D.
Departmental Representative
for Respondent No.2.

O R D E R (Oral)

Shri A. V. Haridasan

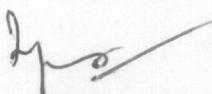
The applicant, Shri Surender Verma is present in person.

Shri R. C. Bhandari, Officer-on-Special Duty
Department of Social Welfare, Delhi Administration is present
on behalf of respondent No.2. He stated that the judgement
of the Tribunal in O.A.3033/91 dated 7.5.93 has been fully
complied with by issuing order by the competent authority

counting the service of the applicant rendered with the Uttar Pradesh Government as qualifying service for all pensionary benefits and, therefore, as the order was complied with, no further action is required to be taken in this C.P.

The applicant who is present in person states that he has got the relief claimed for and that the application need not be proceeded further.

The C.P. is dismissed. Notice issued to the opposite party is discharged.


(K. Muthukumar)
Member (A)


(A. V. Haridasan)
Vice Chairman (J)

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